

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 386/99

New Delhi, this the 27th day of October, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampli, Member (Admn)

Sunil Kumar Chaturvedi
S/o Sh. M.L.Chaturvedi
posted as JE (Civil),
Civil Construction Unit
Ministry of Environment & Forest
IIFM, Bhopal (M.P.)

...Applicant.
(By Advocate : Sh. M.K.Bhardwaj)

V E R S U S

Union of India through

1. The Secretary
Ministry of Urban Development
Nirman Bhawan
New Delhi.
2. The Chief Engineer
CPWD
(NDZ-II)
New Delhi.
3. The Deputy Director (Administration)
CPWD, Training Institute,
E-Wing, Nirman Bhawan
New Delhi - 110 011

...Respondents

(By Advocate : Sh. Rajinder Nischal)

O R D E R (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)

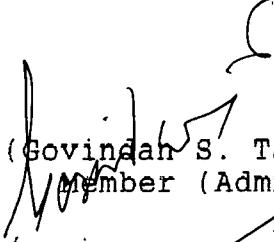
The only short point that is to be considered in this application is whether the applicant was eligible for consideration for promotion in accordance with the notice dated 6-9-1998 for appointment as Assistant Engineer (CPWD) against the limited departmental examination quota.

2. Applicant was appointed to the post of Junior Engineer on 17-04-1995. Junior Engineers with regular service of four years are eligible for

consideration for promotion to the post of Assistant Engineer. By notice dated 6-9-98, applications are invited for filling up the posts of Assistant Engineers against the departmental examination quota. The application was one of the candidates who participated in the examination. He was, however, not allowed to appear in the examination. He, therefore, filed the OA seeking the relief against the respondents to consider his case for promotion. The learned counsel for the respondents submits that the applicant should have been completed four years of service for being considered. In accordance with the Recruitment Rules, regularly appointed officers of the Grade of Junior Engineer (Civil/Electrical) who satisfy the condition of four years on 1-9-2000 alone can be considered. As the applicant had not fulfilling the said condition, he was not allowed to appear in the examination.

(10)

3. This OA is only devoid of any merit. Admittedly the applicant had not fulfilled the condition of eligibility as per the Recruitment Rules as on 1-9-1998, he had not completed four years of service, as he was appointed to the post of Junior Engineer on 17-4-95. The applicant had, therefore, rightly not allowed to participate in the examination. The OA is, therefore, dismissed. No costs.


(Govindaraj S. Tamai)
Member (Admn)

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(V. Rajagopala Reddy)
Vice-Chairman (J)